

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 21st day of August -2020.

CrI.M.P.No.3771/2020

Vadivelpandi, S/o.Ramamoorthy

... Petitioner / Owner of the Property.

Vs

State through the Inspector of Police,

Perungudi P.S. Cr.No.135/2019

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.S.Selvaganesan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following.

Order

1. The petition filed to return R.C. book.

2. Heard both sides.

3. The case of the petitioner is that as per order of this court in Cr.M.P.No.5507/2019 dated: 18.10.2019, the lorry bearing registration No.TN 69 AC 2314 was returned to the petitioner on interim custody, with condition to submit the original R.C. book before the court. The petitioner needs R.C. book of the above said lorry in order to get F.C. Hence, this petition for return of R.C. book for interim custody for 30 days.

4. The learned Public Prosecutor has submitted that he has no objection to return the R.C.book to the petitioner for 30 days only.

5. Perused. The petitioner seeks the R.C. book of the Lorry for the purpose of getting F.C. The learned public prosecutor no serious objection to return the R.C. book as interim custody for 30 days. Considering the submissions of both

sides, this court holds that 30 days time is sufficient for getting F.C. and for paying annual tax. Hence, this court is inclined to return the R.C. book of the lorry bearing registration No. TN 69 AC 2314 to the petitioner for a period of 30 days. The petitioner is directed to submit the original R.C. book on 21.9.2020 without fail.

Pronounced by me in Camp Court on the 21st day of August -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Perungudi P.S.
3. The Petitioner through his counsel.